

[Shri P. V. Narasimha Rao]

have been repatriated with the exception of three Indians, one belonging to an Indian ship and two to a Panamanian vessel, who are reported missing.

The total number of India casualties so far has been 15 killed and 25 injured.

To sum up, Mr. Chairman, Sir, I wish to assure the Members that the Government of India has actively, but quietly, attempted to do whatever was possible to restore peace between our two valued friends and to protect and help our nationals, wherever required. We will continue to offer our good offices in whatever way that both the countries or the international community may require of us. We are prepared to play this role because we believe this conflict to be one of the most unfortunate developments that have taken place in recent times.

MR. CHAIRMAN: Sir, I would also like to add in this connection that even after the evacuation of a large number of Indian nationals from these two countries, the number those who are left behind and those who are stuck to their jobs and those who are bravely facing all the circumstances there and still are refusing to leave the country runs into thousands. This is a matter for special appreciation.

श्री रामनगोना मिश्र (सलेमपुर) : सभापति महोदय, मैं मंत्री महोदय से जानना चाहता हूँ कि अभी मंत्री महोदय ने जो वक्तव्य दिया है.....

सभापति महोदय : आपको मैं नियम पढ़ कर सुनाता हूँ । नियम 372 इस प्रकार है :

"Rule 372: A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall

be asked at the time the statement is made."

इसलिए कृपा कर अभी आप अपना प्रश्न ना पूछें ।

15.31 hrs.

BUSINESS ADVISORY COMMITTEE
EIGHTH REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir. I beg to move the following:—

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 17th November, 1980."

15.32 hrs.

[SHRI SOMNATH CHATTERJEE in the Chair]

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, मैं चाहता हूँ कि इसमें यह और सम्मिलित कर दिया जाए । यह जो छठी पंचवर्षीय योजना का प्रारूप है, फाइव ड्यर प्लान है, इसको इसमें कहीं नहीं रखा गया है । यह सदन सर्वोपरि है, इसलिए सदन में उस पर भी विचार हो ।

दूसरा है कि प्रधान मंत्री जी ने अखबारों के जरिए पूरे देश में एक कन्फ्यूजन क्रिएट कर दिया है कि इस देश में जो वर्तमान लोकतांत्रिक ढांचा है, उसमें परिवर्तन किया जा सकता है या नहीं । इस पर बहस चलाई जाए । वैसे आम चीज पर तो हमारे देश में बहस चलती ही रहती है, लेकिन प्रधान मंत्री द्वारा मेनिपुलेट करना कि देश में इस प्रकार की चर्चा हो, मैं समझता हूँ कि यह गम्भीर बात है और इस पर भी सदन में चर्चा होनी चाहिए और प्रधान मंत्री को सदन के सामने स्थिति स्पष्ट

करनी चाहिए। अखबारों में क्या कहा गया है, इससे सदन को कोई मतलब नहीं है।

सभापति महोदय, तीसरी बात यह है कि आज तक भी हरिजन-आदिवासियों पर अत्याचार बन्द नहीं हुए हैं। हम लोग अभी शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब कमेटी में गए थे, उस समय कई जगह जानकारी मिली कि जो लोग कैबिनेट मिनिस्टर हैं, वही हरिजनों पर अत्याचार करने वाले हैं। कमेटी में कांग्रेस के लोग भी थे और विरोधी पक्ष के लोग भी थे। साउथ में एक जगह तो यहां तक शिकायत मिली कि एक स्टेट एग्रीकल्चर मिनिस्टर हैं, स्वामीनाथन या कोई रहे हैं, उन्होंने जिसने हरिजन की हत्या की थी, उसके घर पर जा कर खाना खाया था और पुलिस को कहा कि जिस तरीके से तुम्हारे मन में आए, उस तरीके से रिपोर्ट भरवाकर भेज दो।

MR. CHAIRMAN: Just indicate the subject, please be brief.

श्री रामविलास पासवान : दूसरी बात यह है कि 8 सितम्बर को बिहार के सिंहभूमि जिले में 15 आदिवासियों की हत्या कर दी गई, जबकि पार्लियामेंट बन्द हो चुकी थी। आदिवासियों का कोई स्पोक्समैन नहीं है। कांग्रेस के जो लोग हैं, वे डरते हैं कि अगर बोलेंगे तो रिजल्ट क्या होगा। लेकिन कम से कम आप तो चेयर पर हैं, आप को इस बात को गम्भीरता से लेना चाहिए। जैसा कि अखबारों में आया, कि 15 आदिवासी थे, लेकिन हम लोगों की जानकारी के मुताबिक 30 से ज्यादा आदिवासी मारे गए हैं। इस तरह की घटनायें दिनों-दिन घट रही हैं। हरिजन आदिवासियों की हत्यायें हो रही हैं, इसलिए मैं आपसे आग्रह करूंगा कि इस पर भी सदन विचार करे।

चौथी चीज मैं जो कहना चाहता हूँ वह है गंगा का पुल। गंगा के पुल की लागत 23 करोड़ रुपए आंकी गई थी जो आज बढ़कर 40 करोड़ रुपये हो गई है और इसके बावजूद भी 23 करोड़ रुपये और मांगा जा रहा है। अभी स्पीकर साहब इन्स्पैक्शन के लिए गए थे। एक साल से काम रुका हुआ है, मंत्री महोदय ने सदन में कहा है कि सीमेंट के अभाव में काम रुका नहीं रहेगा और आज सीमेंट के अभाव में काम रुका हुआ है। सीमेंट गया भी, तो कह दिया गया कि यह सीमेंट गंगा के बगल का जो ब्रिज है, जो नेपाल की सीमा को जोड़ता है और उत्तरी पश्चिमी बिहार की सीमा को जोड़ता है, यह सीमेंट वहां के लिए है। 23 करोड़ की लागत का पुल आज बढ़कर के 60 करोड़ रु० का हो गया है, एक सबसे बड़ी कम्पनी, गेमन-कम्पनी है, उसके द्वारा काम कराया जा रहा है। 15% कम्पनी व ले पैसा मारते हैं और 15% सरकार वाले कमीशन मार जाते हैं, जबकि शर्त में लिखा हुआ है कि यदि पुल नहीं बनेगा तो उनसे 25 हजार रुपये हर्जाना लिया जाएगा। आपको सुनकर आश्चर्य होगा कि सारे का सारा सीमेंट, सारे का सारा मैटिरियल नेपाल में सप्लाई हो रहा है और दूसरी जगहों पर जा रहा है और जहां पुल 1978 में बन जाना चाहिए था, मुझे नहीं लगता है कि वह दो हजार ई० तक भी पूरा हो पाएगा। मैं कहना चाहता हूँ कि यह बहुत ही गम्भीर मामला है लेकिन देखने में यह साधारण सी बात लगती है, जिस तरीके से वहां पर बंगलिंग हो रही है, जिस तरीके से वहां पर काम हो रहा है, उस पर सदन में विचार किया जाना चाहिए था।

DR. SUBRAMANIAM SWAMY
(Bombay North-East): Sir, I would

[Dr. Subramaniam Swamy]

not take more time than Mr. Ram Vilas Paswan. ..

MR. CHAIRMAN: That is not the criterion. Please refer to the subject.

SHRI G. M. BANATWALLA (Ponani) Sir, May I make a submission?

MR. CHAIRMAN: Just wait, I will call you.

SHRI G. M. BANATWALLA: Amendment should come first and submissions may come up later on. Amendment should have been taken up immediately after this one.

MR. CHAIRMAN: Please wait, let him finish.

DR. SUBRAMANIAM SWAMY: Sir, during the intersession period there was a subject-matter which filled the pages of many magazines and newspapers and it was a matter of great discussion and I find that there is no mention of it in the Parliamentary Papers and the Agenda here. I am glad that the Fertilizer Minister is here. I would like to bring to the notice of the Minister of Parliamentary Affairs that this appears to be the biggest scandal of the last 33 years in this regard, awarding of a fertilizer contract to a company for Thal-Vaishet and Hazira projects. This scandal is talked about not only in this country, but all over the world. Allegations of corruption have been made and I do not know whether they are true or not. But I find that none of them has been properly rebutted. I would urge upon the Minister, and I know Mr. Sethi is never afraid of any discussion. He has never had any thing to hide. Therefore, you will agree to a full-fielded discussion on this most sticking scandal on the fertilizer contract. Sir, I hope the Minister will yield. Otherwise we will have a sort of mood of the House which will have to be reflected in the proceedings and this would lead to an unpleasant situation, as the Minister of Parliamentary Affairs is aware.

(Interruptions)

Sir, my name is 'Swamy' I am not 'Sadhu'. For instance a man's name may be 'Brahmachari'. But he may not be a 'Brahmachari'. Sir, what we find is that persons with very holy sounding names are leaving this country, going abroad and in France they are procuring blue-prints, supplied by the French Government for the Defence Ministry here for the sale of aircraft and they are producing those blue-prints saying that 'you must negotiate with me, not with the Government of India, only when I clear, will the Government of India accept'. It is a fact that the French Ambassador has gone to the Prime Minister and protested against the involvement of certain constitutional authorities, which is strictly speaking wrong. This person should actually be in Hardwar or some other place where a lot of *upsara* are there. But here he is directly intervening in Governmental decision-making affairs. I would like the hon. Minister to bring forward a discussion on the issue of Defence contracts during the last 10 months.

My second submission is that the Jawaharlal Nehru University is closed and is being closed because of the strike by students and now the students have been asked to vacate today. This is terrible. Why do the students suffer on account of the acting Vice-Chancellor's trigger-happy mentality? Therefore, I would like you to have a full-fledged discussion on the state of affairs of the Jawaharlal Nehru University and I am sorry to say that the Members of the C.P.I. have tried to capture that university and convert the Centre of excellence into a hot-bed of corruption and nepotism and political skulduggery and so on. Therefore, it is necessary to have a full-fledged discussion on Jawaharlal Nehru University because it is closed on a very trifling matter. (Interruptions)

SHRI G. M. BANATWALLA: Sir, I want to make a submission.

MR. CHAIRMAN: You have given a notice of amendment to the motion. But it appears from the report that a

decision has been taken by the Committee in this matter. Do you want to move your amendment or not?

SHRI G. M. BANATWALLA: I want to move my amendment now. Sir, at the outset, I must first say that a little unhappy procedure has been adopted. When the motion was moved by the Hon. Minister of State, immediately after the motion, permission has not been granted to move the amendment to the motion. Thereafter, submissions could have started so that the entire House could have made all the submissions on the motion as well as the amendments.

MR. CHAIRMAN: Nothing unusual has been done, but because of the confusion here, the papers were mixed up. There is no intention of by-passing any hon. Member, I can assure you Mr. Banatwalla. You please move your amendment.

SHRI G. M. BANATWALLA: I beg to move:

"That the Eighth Report of the Business Advisory Committee be referred back to the Committee to provide for the earliest discussion on communal riots as per motion No. 17 admitted under rule 189."

Mr. Chairman, Sir, we have this report of the Business Advisory Committee and a long list of business is given. The Business Advisory Committee has been pleased to recommend also a particular date for discussion on the motion regarding the rise in price. We are thankful to the Business Advisory Committee. However, it is shocking that with respect to discussion on communal riots, the Business Advisory Committee has simply recommended that the discussion may be held during the current session. The Session will end, is expected to end, on the 19th of December. For such an explosive situation the entire House is agitated on this. The entire House is agitated on the particular issue. Yesterday, I had given an adjournment motion. Though the hon. Speaker did not give his

consent to the adjournment motion on communal riots given by me, he was pleased to say that these matters will be discussed. We, from the Muslim League, therefore, did not stage any walk out yesterday; we patiently waited for the Report of the Business Advisory Committee. Now, it is shocking to know that on such an explosive matter, with reference to communal riots and a situation which even demands immediate dismissal of the U.P. Government, the Business Advisory Committee has failed to show any sign of urgency. May I now impress upon this House the importance and the urgency of this particular issue, the delicate issue? May I also impress upon this House the massacre that took place in Moradabad on muslims who assembled for prayer? The Business Advisory Committee recommends that this matter will be discussed some time during the current session which is expected to last by the 19th of December. I, therefore, strongly feel that the Report must go back to the Business Advisory Committee and the Business Advisory Committee should fix up the earliest possible time to take up this discussion.

Only today, the hon. member Shri Chandrajit Yadav made a suggestion to the hon. Home Minister to make a statement *suo-motu* on the subject. I wonder why he made that suggestion? I will not mince matters. Let the nation know that while the Government prefers to make a statement on the railway accident *suo-motu*, it has not cared even to make a statement on such an explosive situation where massacre has taken place. Therefore, I have a very specific amendment. My amendment is not for a discussion on any statement that the government may hereafter make; my amendment is that the Business Advisory Committee should fix up time on motion No. 17 which is our motion to take the whole situation into consideration.

Mr. Chairman, even today the administration is tinkering with this

[Shri G. M. Banatwalla]

explosive problem in a very dangerous manner. Just to give you an example and finish the matter over there, I may say only two days back we had a news item by the UNI dated 14th November saying that explosions and stabbings took place in Moradabad according to a police officer in Moradabad. Immediately thereafter, UNI circulated this story and the Superintendent of Police, Moradabad denies this; not only he denies it, but he says action will be taken against rumour-mongers. I ask, what action has been taken against the police officer who tried to spread this rumour? What action has been taken against the UNI which circulated such an explosive story?

(Interruptions)

SHRI MOOL CHAND DAGA: I raise a very strong objection against this. Only five minutes should be given to him. He has taken more time.

SHRI G. M. BANATWALLA: Therefore, I will conclude by appeal to each and every member of this House to rise above party politics and to see that the Report goes back to the Business Advisory Committee and the Business Advisory Committee should fix the earliest possible time that is available for discussion, a thorough discussion on this particular subject. I hope my amendment will be acceptable to the government.

SHRI RAM JETHMALANI (Bombay-North-West): You will allow other Members to express themselves for or against this?

MR. CHAIRMAN: You have not send your name. The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): I would point out that 'communal riots' is one of the items included for discussion.

I could understand the emotions of Shri Banatwalla. This matter is already under consideration of the Business Advisory Committee. Yesterday we had a meeting of the Business Advisory Committee which consists of representatives of all political parties. I will convey the feelings of Shri Banatwalla to the Business Advisory Committee, what he has said on the floor of the House.

About the point raised by Shri Ram Bilas Paswan, this matter was also discussed and Shri Chandrajit Yadav who belongs to his party is a Member of that Committee. That is discussion on the framework of the Five Year Plan.

Another point was raised by my friend Dr. Subramaniam Swamy. Nobody will mistake him to be a Swami...

DR. SUBRAMANIAM SWAMY: Another Brahmachari?

SHRI P. VENKATASUBBIAH: How can I say? I am not competent to give you a certificate whether you are a Brahmachari or not. His Point will be placed before the Business Advisory Committee. All the points made by hon. Members here in the House will be put before the Business Advisory Committee. I request Shri Banatwalla to withdraw his amendment.

SHRI G. M. BANATWALLA: I am sorry; the report has to go back to the Committee.

MR. CHAIRMAN: I shall now put the amendment of Shri Banatwalla to the vote of the House.

SHRI G. M. BANATWALLA: I want a division.

SHRI P. VENKATASUBBIAH: May I make a request to him? This matter has been discussed and on no occasion a division had been asked for on the report of the Business Advisory Committee. I appreciate

his emotions but I assure him that this matter will again be placed before the Business Advisory Committee. The item is already there under discussion and I request him not to insist upon a division.

SHRI G. M. BANATWALLA: A division has been claimed. Can a debate go on, according to the rule?

MR. CHAIRMAN: The question is:

"That the Eighth Report of the Business Advisory Committee be referred back to the Committee to provide for the earliest discussion on communal riots as per motion No. 17 admitted under rule 189."

The Lok Sabha divided:

Division No. 1]

[16 hrs.

AYES

Acharia, Shri Basudeb
 Banatwalla, Shri G. M.
 Barman, Shri Palas
 Basu, Shri Chitta
 Chakraborty, Shri Satyasadhan
 Chaturbhuj, Shri
 Choubey, Shri Narayan
 Das, Shri R. P.
 Ghosh Goswami, Shrimati Bibha
 Gopalan, Shrimati Suseela
 Halder, Shri Krishna Chandra
 Hannan Mollah, Shri
 Harikesh Bahadur, Shri
 Hasda, Shri Matilal
 Horo, Shri N. E.
 Kashyap, Shri Jaipal Singh
 Madhukar, Shri Kamla Mishra
 Mandal, Shri Dhanik Lal
 Mandal, Shri Sanat Kumar
 Mehta, Prof. Ajit Kumar
 Mhalgi, Shri R. K.
 Modak, Shri Bijoy
 Mohammed Ismail, Shri
 Mukherjee, Shri Samar
 Masudal Hossain Shri Syed

Ngangom Mohendra, Shri
 Nihal Singh, Shri
 Pal, Prof. Rup Chand
 Parulekar, Shri Bapusaheb
 Rai, Shri M. Ramanna
 Roy, Shri A. K.
 Saha, Shri Gadadhar
 Shastri, Shri Ramavatar
 Shejwalkar, Shri N. K.
 Tirkey, Shri Pius
 Verma, Shri Chandradeo Prasad
 Verma, Shri R. L. P.
 Yadav, Shri R. P.

NOES

Alluri, Shri Subhash Chandra Bose
 Appalanaidu, Shri S. R. A. S.
 Arakal, Shri Xavier
 Arunachalam, Shri M.
 Azad, Shri Bhagwat Jha
 Bhagat, Shri H. K. L.
 Bhatia, Shri R. L.
 Brar, Shrimati Gurbrinder Kaur
 Chandradhari Singh, Shri
 Chaturvedi, Shrimati Vidyawati
 Chaudhary, Shri Manphool Singh
 Dabhi Shri Ajitsinh
 Daga, Shri Mool Chand
 Damor, Shri Somjibhai
 Dhandapani, Shri C. T.
 Doongar Singh, Shri
 Fernandes, Shri Oscar
 Gadgil, Shri V. N.
 Gamit, Shri Chhitubhai
 Gandhi, Shrimati Indira
 Gehlot, Shri Ashok
 Gireraj Singh, Shri
 Jaffer Sharief, Shri C. K.
 Jaideep Singh, Shri
 Jain, Shri Virdhi Chander
 Jamilur Rahman, Shri
 Jitendra Prasad, Shri

Kailash Pati, Shrimati
 Khan, Shri Zulfiquar Ali
 Kidwai, Shrimati Mohsina
 Kuchan, Shri Gangadhar S.
 Kunwar Ram, Shri
 Kusuma Krishna Murthy, Shri
 Mahabir Prasad, Shri
 Mahajan, Shri Vikram
 Mayathevar, Shri K.
 Mishra, Shri Ram Nagina
 Misra, Shri Nityananda
 Mohanty, Shri Brajamohan
 Mohite, Shri Yashawantrao
 Nagaratnam, Shri T.
 Nagina Rai, Shri
 Narayana, Shri K. S.
 Natarajan, Shri Cumbum N.
 Netam, Shri Arvind
 Pandey, Shri Krishna Chandra
 Patel, Shri Ahmed Mohammed
 Patel, Shri C. D.
 Patel, Shri Shantubhai
 Patel, Shri Uttambhai H.
 Patil, Shri A. T.
 Patil, Shri Shivraj V.
 Potdukhe, Shri Shantaram
 Pradhani, Shri K.
 Rajamallu, Shri K.
 Ram, Shri Ramswaroop
 Ran Vir Singh, Shri
 Rao, Shrimati B. Radhabai Ananda
 Rao, Shri M. S. Sanjeevi
 Rathod, Shri Uttam

Raut, Shri Bhela
 Reddy, Shri G. Narasimha
 Sahi, Shrimati Krishna
 Sebastian, Shri S. A. Dorai
 Sethi, Shri Arjun
 Sethi, Shri P. C.
 Shaktawat, Prof. Nirmala Kumari
 Sharma, Shri Kali Charan
 Sinha, Shrimati Ramdulari
 Soren, Shri Hari Har
 Subburaman, Shri A. G.
 Sukhadia, Shri Mohan Lal
 Tewary, Prof. K. K.
 Varma Shri Jai Ram
 Velu, Shri A. M.
 Venkatasubbaiah, Shri P.
 Verma, Shrimati Usha
 Vijayaraghavan, Shri V. S.
 Yazdani, Dr. Golam
 Zail Singh, Shri

MR. CHAIRMAN: The result* of the division is:

Ayes—38; Noes—80.

The motion was negatived

MR. CHAIRMAN: Now the question is:

“That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 17th November, 1980.”

The motion was adopted

*The following Members also recorded their votes:

AYES: Dr. Subramaniam Swamy, Shri Vijay Kumar Yadav, Shri Bhim Singh, Shri Sunil Maitra, and Shri E. K. Imbichibava;

NOES: Shri Maganbhai Barot, Shri Suder Singh, Shri Sobeng Tayeng, Chavan, Shri Naval Kishore Sharma, Shri Satish Prasad Singh, Shri Kris Shri B. V. Desai, Shri Dileep Singh Santosh Mohan Dev, Prof. Satya Deo S. B. Patil, Shri K. Brahmanandagam, Shri Nathuram Shakyawar, Shri Jaliif Abbasi, Shri Arif Mohammed pathi Gounder, Shri K. B. S. Mani, Shri Chandra Shekhar Singh.

G. L. Dogra, Shri Ranjit Singh, Shri Laxman Karma, Shri S. B. Shri D. L. Baitha, Shri Zamul Basher, han Dutt, Shri Modhusudan Vairale, Bhuria, Shri B. R. Nahata, Shri Singh, Shri Mohd. Astar Ahmed, Shri Reddy, Shri N. Kudanthai Ramalin-Syed Muzaffar Hussain, Shri Kazi Khan, Shri Tariq Anwar, Shri Sena-Shri Subhash Chandra Yadav and